

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00281/2018

Dated Monday the 26th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Santha,
W/o. M.Elangeswaran,
Formerly SPM, Kitchipalayam,
Now TBOP Postal Assistant,
Hasthampatti PO,
Salem 636007.Applicant

By Advocate M/s. C.K.M.Appaji

Vs

1. The Union of India
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.
2. The Postmaster General,
Western Region,
Coimbatore 641002.
3. The Director of Postal Services,
Western Region,
Coimbatore 641002.
4. The Senior Superintendent of Post Offices,
Salem East Division,
Salem 636001.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To allow the application and set aside the Show Cause Notice issued by the 3rd respondent in F1-1/IV/2006-2007 dated at Salem 636001, the 11.12.2017 and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by the notice issued by the authorities to credit an amount of Rs. 3,51,279/- on account of an alleged fraud committed by one T. Rajendran which is attributed to the lapses on the part of the applicant. It is submitted that the matter related to the same lapses committed by the applicant on account of which a certain recovery was ordered on the conclusion of a departmental inquiry previously. The amount of recovery was reduced on the direction of this Tribunal in OA 681/2015 by an order dated 07.12.2016. Accordingly, the respondents passed Annexure A7 order directing the applicant to refund only an amount of Rs. 96,399/- (Rs. 22500 - Rs. 128600). It is submitted that the said amount had since been credited by the applicant.

3. Learned counsel for the applicant would submit that the respondents had split the amounts recoverable from the applicant in respect of alleged losses on account of her lapses and issued the impugned notice afresh for the balance amount. The applicant had submitted her reply to the notice by Annexure A9 representation dt. 14.12.2017. The respondents have not yet taken a decision in the

matter. The applicant is retiring on 31.03.2018 and therefore, she would be satisfied if the respondents are directed to take a decision on her Annexure A9 reply dt. 14.12.2017 within a time limit to be prescribed by this Tribunal.

4. Mr. K. Rajendran takes notice for the respondents.
5. Keeping in view the limited prayer, the respondents are directed to take a decision on Annexure A9 reply dt. 14.12.2017 given by the applicant to the impugned notice dated 11.12.2017 in accordance with law and the facts of the case and pass a reasoned and speaking order within a period of three weeks from the date of receipt of a copy of this order.
6. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
26.02.2018

SKSI